## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## RAJYA SABHA UNSTARRED QUESTION NO 2657 TO BE ANSWERED ON 12.08.2025

## PRIVACY AND DATA SHARING WITH INSURANCE/ PHARMACEUTICAL COMPANIES

2657 DR PARMAR JASHVANTSINH SALAMSINH: SHRI RYAGA KRISHNAIAH: SHRI MAYANKKUMAR NAYAK:

Will the Minister of **HEALTH and FAMILY WELFARE** be pleased to state:

- (a) whether patient health data is shared with insurance and/or pharmaceutical companies under the Health Data Management Policy;
- (b) the steps taken to limit and regulate such sharing; and
- (c) the measures put in place to protect the privacy of the patients?

## ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

- (a) & (b) Health Data Management Policy (HDM Policy) was released on 14th Dec 2020 by the Ministry of Health and Family Welfare, Government of India. It is a guidance document that sets out the minimum standards for privacy and data protection that should be followed by all the participants/stakeholders of the Ayushman Bharat Digital Mission (ABDM) ecosystem. Health data management policy specifies that no data shall be shared with any other entity, including insurance and pharmaceutical companies without consent of the individual.
- (c) ABDM system enables health data exchange between the intended stakeholders on ABDM network, only after the patient's consent. Also, there is no centralised repository of health data. To integrate with ABDM, digital health applications are validated in a sandbox environment and they also undergo security audits like WASA (Web Application Security Audit) ensuring that they are secure, protect sensitive patient data, and comply with ABDM's Health Data Management policy, 2020.

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